

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1896
ANSWERED ON:27.07.2017
Scheduled Flight Operations
Owaisi Shri Asaduddin

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Airports Authority of India (AAI) manages 125 aerodromes including 25 civil enclaves and defence airfields, if so, the details thereof;
- (b) whether from December 2016, scheduled flights operation was supposed to be allowed only after certification by Directorate General of Civil Aviation (DGCA) in regard to safety, if so, the details thereof;
- (c) whether the set deadline has been extended to December, 2017;
- (d) if so, the reasons therefor;
- (e) the number of issues still to be sorted out between Defence Ministry and Civil Aviation Ministry; and
- (f) the time by which these issues are likely to be sorted out and final decision is likely to be taken in this regard?

Answer

The Minister of State in the Ministry of CIVIL AVIATION

(Shri Jayant Sinha)

(a): Airports Authority of India manages 126 airports in the country including 26 civil enclaves at Defence airfields. The list of all airports of Airports Authority of India including civil enclaves is at Annexure.;

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(b) to (d): Yes, Madam. The scheduled flight operations were to be allowed only after certification by Directorate General of Civil Aviation in regard to safety from December, 2016. However, deadline for certification/licensing of aerodromes having scheduled flight operations has been extended vide S.O. 346(E) dated 01.02.2017 upto 31st December, 2017. The certification of defence aerodromes having scheduled flight operations is delayed due to development of regulatory requirements and procedure for certification.;

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(e) & (f) : Ministry of Defence and Ministry of Civil Aviation have jointly set up a mechanism for resolution of their pending issues through discussion and consultation by way of quarterly meetings held between Secretary (Civil Aviation) and Chief of Air Staff held on periodic intervals. Various issues are taken up in each meeting which are discussed on case to case basis and mutual agreeable solutions are drawn up. The number of issues taken up during each meeting keeps on changing and is not static. This is a continuous process which has been adopted by both the Ministries for expeditious resolution of the pending issues related to land requirements, installation of equipments, Air Navigation and Surveillance issues, Air Traffic Management, etc. between the organisations under both the Ministries.